

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1950 to modify the list of Scheduled Tribes in relation to the State of Arunachal Pradesh, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, we shall take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ:

"कि विधेयक को पारित किया जाए।"

...(व्यवधान)...

The question was put and the motion was adopted.

***Disapproving the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021**

and

***The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021**

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I understand that there is another Bill and a Statutory Resolution. We have The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021. It is a very important Bill. There is a Resolution and the Resolution is to be moved by Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam, Shri M. V. Shreyams Kumar and Shri Derek O'Brien. Shri Shaktisinh Gohil, are you moving the Resolution?

* Discussed together.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I moved my Resolution(*Interruptions*)... . on Pegasus... राष्ट्र की सुरक्षा है।...(व्यवधान)... किसान दुखी हैं।...(व्यवधान)... महंगाई का इश्यू है।...(व्यवधान)... यह सरकार arrogance छोड़े और हाउस में डिस्कस करे, यह मेरी मांग है।...(व्यवधान)... मैं अपना Resolution move करता हूँ।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Are you moving the Resolution on this subject? You have to move the Resolution. ...(*Interruptions*)...

SHRI SHAKTI SINH GOHIL: I am moving the Resolution, Sir. I move:

"That this House disapproves the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) promulgated by the President of India on 13th April, 2021."

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The Resolution is moved. ...(*Interruptions*)... Shri Bhupender Yadav to move a motion for consideration of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021.

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, I move:

"That the Bill to provide for the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas for better coordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The first speaker is Shri Deepender Singh Hooda. ...(*Interruptions*)... It is very important for Haryana. ...(*Interruptions*)...

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा) : धन्यवाद, सर, आपने कहा कि यह बिल हरियाणा के लिए महत्वपूर्ण है। एनसीआर, हरियाणा प्रदूषण रहित होने चाहिए। हम भी चाहते हैं कि अगली पीढ़ी को अच्छा वातावरण दें, लेकिन इस बिल में एक अनुच्छेद ऐसा भी है, जो किसान से सम्बन्धित है।...(व्यवधान)... मैं उस बिल पर आऊँगा, बशर्ते किसान का नाम लेते ही मेरा माइक बन्द न हो।...(व्यवधान)...सदन में ऐसा वातावरण है। इस बिल में किसान का नाम लेते ही मेरा माइक ... (व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका माइक ऑन है।

श्री दीपेन्द्र सिंह हुड्डा: मैं बिल की बात कर रहा हूँ। इस बिल के अनुच्छेद-15 में लिखा गया है, the Commission may impose and collect environmental compensation from farmers causing air pollution by stubble burning, at such rate and in such manner, as may be prescribed. यानी कि कमीशन किसान पर असीमित जुर्माना लगा सकता है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Don't disturb the Member.(Interruptions)... You are disturbing the Member.(Interruptions)...

श्री दीपेन्द्र सिंह हुड्डा: देश प्रदूषणरहित होना चाहिए, लेकिन किसानरहित नहीं होना चाहिए। ... (व्यवधान)... किसान का नाम लेते ही जो माइक बंद करने की प्रथा है, आप कह रहे हैं कि किसान का नाम लेते ही माइक बंद नहीं होगा। मैं कुछ किसानों के नाम लेना चाहूँगा - *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The Bill is on air quality.(Interruptions)...

श्री दीपेन्द्र सिंह हुड्डा: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no.(Interruptions)... . The Bill is on air quality.(Interruptions)... . Mr. Hooda, the Bill is on air quality.(Interruptions)...

श्री दीपेन्द्र सिंह हुड्डा: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Come to the subject.(Interruptions)... . You are not speaking on the subject.(Interruptions)... . That is the problem.(Interruptions)... . That is the problem.

* Not recorded.

....(*Interruptions*)... . Nothing will go on record.(*Interruptions*)... . Nothing will go on record.(*Interruptions*)... . Thank you.(*Interruptions*)... .

SHRI PRASANNA ACHARYA (Odisha): Sir, I will be speaking in favour of *kisan*. 'किसान जिन्दाबाद' का जो नारा लगता है, I am speaking in favour of that *kisan*.(*Interruptions*)... . My appeal to all the Members is this.(*Interruptions*)... . Kindly listen to me.(*Interruptions*)... . Sir, no doubt, this is a good Bill.(*Interruptions*)... . This Bill should have been brought much earlier.(*Interruptions*)... . But there is one provision....(*Interruptions*)... . The Bill has already excluded farmers from the scope of penalties.(*Interruptions*)... . However, the Commission may collect an environmental compensation from farmers for causing pollution by stubble burning.(*Interruptions*)... . I oppose this provision, Sir.(*Interruptions*)... . Farmers cannot be taken to task(*Interruptions*)... Farmers should be educated....(*Interruptions*)... . Farmers should be enlightened.(*Interruptions*)... . Farmers should be trained.(*Interruptions*)... So that they know the bad side of stubble burning.(*Interruptions*)... . I would request the Minister to kindly consider it.(*Interruptions*)...

The Bill includes representatives from crucial Ministries. However, it appears that the Government has taken a more scientific approach to air quality management instead of a scientific-cum-social approach.(*Interruptions*)... . It is a social problem, Sir.(*Interruptions*)... . The Government should take this aspect also into consideration.(*Interruptions*)... The Bill should have representation from the Ministries of Health and Family Welfare, Rural Development and Labour. Since persons within these domains are disproportionately affected by air pollution....(*Interruptions*)... . There is no representation from farmers' bodies or unions.(*Interruptions*)... . Sir, in this Commission the Bill does not provide any representation from farmers' bodies or farmers' unions.(*Interruptions*)... . That is the lacuna in the Bill.(*Interruptions*)... . So, farmers' representatives should be included in the Commission.(*Interruptions*)... . However, under Clause 3(3)g, representatives of 'any association of commerce or industry' may be co-opted in the Commission as members.(*Interruptions*)... . This is ambiguous and leaves room for debate regarding whether farmers' representatives would fall within these categories.(*Interruptions*)...

Mostly understaffed State Pollution Control Boards work primarily in an advisory capacity to the State Governments.(*Interruptions*)... . Considering now that the Commission's directives are confined to NCR but would overrule any

directives of the State Pollution Control Board, it is unclear how the same would be implemented considering that many such directives would require cross-border cooperation.(Interruptions)... . Therefore, singling out the National Capital Region is inexplicable, considering that Mumbai and Chennai are also very heavily polluted.(Interruptions)... . Furthermore, the National Clean Air Plan lists 122 non-attainment cities including 23 in my own State which is Odisha.(Interruptions)... . No doubt the Bill is a step in the right direction.(Interruptions)... . However, it is focussed only on Delhi-NCR.(Interruptions)... . It should expand its mandate to focus on air quality in adjoining areas in addition to non-attainment cities in States.(Interruptions)... . With this, Sir, I support this Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Shri R.S. Bharathi.

SHRI R.S. BHARATHI (Tamil Nadu): Sir, today, in this august House, democracy is in danger.(Interruptions)... . We are having a discussion on quality of air.(Interruptions)... . Let us discuss about the quality of democracy.(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Bharathi, we are discussing air quality.(Interruptions)... . Your subject can be discussed later.(Interruptions)... . We are discussing air quality.(Interruptions)... . Do you have anything to say on this subject?(Interruptions)... .

SHRI R.S. BHARATHI: Sir, the country is interested more in what has happened in Pegasus.(Interruptions)... . Why is the ruling party so scared to discuss about this issue in this august House?(Interruptions)... . This is the fountain of democracy.(Interruptions)... . And they are reluctant.(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.(Interruptions)... . Your time is over.(Interruptions)... . Next speaker is Dr. M. Thambidurai.(Interruptions)... .

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Sir, for giving me this opportunity.(Interruptions)... . We are supporting this Bill brought forward by the hon. Minister.(Interruptions)... . India is committed to create a clean environment and

pollution free air as mandated in the Constitution of India.(*Interruptions*)... . Also, there is a need to evolve and implement a consolidated approach for monitoring, tackling and eliminating the causes for air pollution and identifying, specifying and rigorously enforcing measures for elimination and mitigation of air pollution, including but not limited to, controlling or eliminating the activities of stubble burning, vehicular pollution, industrial emissions, road dust, biomass burning and urban construction.(*Interruptions*)... . Pollution is coming from these, as the Minister has mentioned.(*Interruptions*)... . Nowadays, we are giving importance to it.(*Interruptions*)... . Because air pollution is affecting us.(*Interruptions*)... . So, the Government has come forward with this kind of a Bill.(*Interruptions*)... . Sir, I request the hon. Minister that it should not be for Delhi alone.(*Interruptions*)... . Have it in other parts of India.(*Interruptions*)... . In many places, pollution is there.(*Interruptions*)... . Pollution has to be controlled.(*Interruptions*)... . For that, I request the hon. Minister that not only in the Delhi city, in other parts also, you should consider how to control pollution.(*Interruptions*)... . Especially in Tamil Nadu, there is pollution from burning, vehicular pollution and other pollutions.(*Interruptions*)... . Therefore, I request the hon. Minister for that.(*Interruptions*)... . We support the Bill brought forward by the hon. Minister.(*Interruptions*)... . It is high time for the Minister to take it up.(*Interruptions*)... . I appreciate the hon. Minister and the hon. Prime Minister that they have come forward with this Bill.(*Interruptions*)... . Thank you very much.(*Interruptions*)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is, Shri Ayodhya Rami Reddy.(*Interruptions*)... .

SHRI AYODHYA RAMI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to speak on the subject of air quality management in NCR.(*Interruptions*)... . This is a very good Bill.(*Interruptions*)... . From YSR Congress Party, we are supporting this Bill.(*Interruptions*)... . As you are aware, the adjoining areas of NCR have a major pollution problem.(*Interruptions*)... . We need to look at agriculture, manufacturing industry, services industry and infrastructure.(*Interruptions*)... . All the four areas are contributing predominantly to air pollution in this region.(*Interruptions*)... . About 100-150 kilometres radius of Delhi is the major air pollution creating location.(*Interruptions*)... . This needs to be certainly addressed.(*Interruptions*)... . This Bill is coming out with all the relevant points to address this.(*Interruptions*)... .

. This is for the adjoining areas of NCR where the force of pollution may cause adverse impact on air quality.(Interruptions)... . It has to be addressed.(Interruptions)... . Things are being worked out from time to time.(Interruptions)... The monitoring and management of air quality in the Delhi NCR region has been done by multiple bodies - the State Pollution Control Boards, the State Governments in the region, and the Environment Pollution Prevention and Control Authority (EPCA).(Interruptions)... The Bill seeks to create an overarching body to consolidate all monitoring bodies and to bring them on one platform so that air quality management can be carried out in a more comprehensive, efficient and time-bound manner.(Interruptions)... This Commission will specifically look at the Delhi NCR and adjoining areas whereas the mandate of the CPCB is to serve the whole country.(Interruptions)... There is a need to put up a similar focus on urban municipal waste management and industrial pollution.....(Interruptions)... Finally, it is a great step undertaken by the Centre because earlier there was no single accountable body, authority, Ministry or State which was empowered or dedicated to ensure coordination among stakeholder States.(Interruptions)... This Commission must focus on implementing the Plan of Action on ground through PPP model for sustained long-term impact.(Interruptions)... With this, we support the Bill from the YSR Congress Party.(Interruptions)... Thank you, Sir.(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.(Interruptions)... One hon. M.P. was showing placard infringing the right of the hon. Member who was speaking.(Interruptions)... Please do not do that.(Interruptions)... Please do not do that.(Interruptions)... Now, the next speaker is Shrimati Jharna Das Baidya.(Interruptions)...

SHRIMATI JHARNA DAS BAIDYA (Tripura): Thank you, Sir.(Interruptions)... The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021.....(Interruptions)... First, I oppose the Bill and I am saying, हमारे देश में जनता का हाल बहुत खराब है। किसान, मजदूर, जनता, महिला - 9 साल की एक बच्ची से रेप करके मार दिया और यहाँ चर्चा नहीं हो रही है! आप लोग बिल लेकर आये हैं, बिल! ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): That is not right, Jharnaji.(Interruptions)... Not like this.(Interruptions)...

श्रीमती झरना दास बैद्य : उपसभाध्यक्ष जी, कल हम लोग सुनेंगे कि आपने *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Not like this. ...*(Interruptions)*... Thank you. ...*(Interruptions)*... You are not speaking on the subject. ...*(Interruptions)*... The next speaker is Shri K.R. Suresh Reddy. ...*(Interruptions)*...

SHRI K.R. SURESH REDDY (Telangana): Sir, I stand to support the Bill but we have certain reservations. ...*(Interruptions)*... I would like the hon. Minister to see Chapter III. ...*(Interruptions)*... Clause 15 of Chapter III clearly says that the Commission.....*(Interruptions)*... This is regarding farmers. ...*(Interruptions)*... Just bear with me for a minute. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. lady Member behind, please withdraw yourself from that place. ...*(Interruptions)*... Please withdraw from that place. ...*(Interruptions)*... You cannot infringe on the right of the speaker. ...*(Interruptions)*... You cannot. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI K.R. SURESH REDDY: This is a Clause where there is a question of penalizing the farmers. ...*(Interruptions)*... On Clause 15, Chapter III, I request the Government to reconsider this particular Clause where you are penalizing the farmer for no fault of his. ...*(Interruptions)*... If you see the record of pollution, the pollution caused by stubble burning in Delhi and surrounding areas is only 4 per cent of the entire pollution. ...*(Interruptions)*... And the reason for that.. ...*(Interruptions)*... One moment please. ...*(Interruptions)*... The reason for that -- I request the Government's kind consideration -- is because of climate change. ...*(Interruptions)*... जून-जुलाई में जब फसल डालते थे, तो सितंबर में कटाई होती थी और उस वक्त there used to be rain, there used to be air movement. ...*(Interruptions)*... There was no pollution coming to Delhi. ...*(Interruptions)*... But, now, because of the climate change, cropping pattern also has changed. ...*(Interruptions)*... Because of this reason, the pollution in Delhi area is increasing. ...*(Interruptions)*... So, let not the farmer be penalized for this. ...*(Interruptions)*... I compliment the hon. Minister on assuming charge. ...*(Interruptions)*... He has come out with a Bill which would definitely clean up the air quality not only for Delhi and surrounding areas.....*(Interruptions)*... Sir, but, I would request and ask him to consider air

* Not recorded.

quality be it in Delhi, Mumbai, Chennai or in some remote area has been deteriorating. ...*(Interruptions)*... So, air quality should be a part of healthcare. ...*(Interruptions)*... Like, how we have taken drinking water as healthcare, consider even air control, air pollution as part of healthcare. ...*(Interruptions)*... Sir, the other issue on pollution as regard is the funding for the Commission. ...*(Interruptions)*... In the various objectives and various responsibilities bestowed upon the Commission, they said that increasing plantations also is part of that. ...*(Interruptions)*... Who would be funding that? ...*(Interruptions)*... The States would fund it or will the Government of India give the funds? ...*(Interruptions)*...

Finally, Sir, when you said that four States are part of that, are the four States entirely part of that Commission or are the four States partly part of the Commission? Thank you, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next is Prof. Manoj Kumar Jha. ...*(Interruptions)*...

PROF. MANOJ KUMAR JHA: Hon. Deputy Chairman, Sir, thank you very much. पहले तो आप ही के लिए...*(व्यवधान)*... भाजपा के कई साथी कहते थे, तो आप ही के लिए कि —

*"अपने चेहरे से जाहिर है, उसे छुपाएँ कैसे,
आपकी मर्जी के अनुसार दिखाएँ कैसे?"*

सर, दिक्कत है कि प्रदूषण पर बिल आ रहा है और यह माननीय मंत्री जी का पहला बिल है, लेकिन देश की हवा में जो ज़हर घोला गया है, किसानों के लिए जो ज़हर घोला गया, उस प्रदूषण का क्या करेंगे? ...*(व्यवधान)*... उन किसानों के लिए क्या करेंगे? ...*(व्यवधान)*... राष्ट्र की सुरक्षा के नाम पर जो ज़हर घोला जा रहा है, पेगासस, एक ऐसा उपकरण, जो सबके घर तक पहुँचा दिया गया है।...*(व्यवधान)*... सर, असंभव नहीं कि आप भी उसकी जद में हों।...*(व्यवधान)*... मैं समझता हूँ कि यह महत्वपूर्ण है, तब जाकर कोई चर्चा हो।...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. ...*(Interruptions)*... Thank you. ...*(Interruptions)*... The next speaker is Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Sir, I would like to kindly tell the Minister that the Commission appointed today should have enough powers that they should tackle the situation for the Delhi residents to breathe clean air. ...*(Interruptions)*... They should also tackle this menace with the neighbouring States and avoid confrontations.

...(Interruptions)... Kindly see that all the States, neighbouring Delhi also, should not be polluted. ...(Interruptions)... I find that the Bill provides for a representation of experts in the Commission, and also for adequate safeguards, they are appointing sub-committees for research, monitoring and also for enforcement. ...(Interruptions)... The Commission should not hesitate to impose strict penalties for every violation of the pollution laws. ...(Interruptions)... With these words, I support the Bill. ...(Interruptions)... Thank you, Sir. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sushil Kumar Gupta. ...(Interruptions)... This Bill is about your State. ...(Interruptions)... Now, please speak about the Bill. ...(Interruptions)...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : उपसभाध्यक्ष महोदय, मैं आपको विश्वास दिलाता हूँ कि मैं सिर्फ वातावरण पर ही बोलूँगा, environment पर ही बोलूँगा।...(व्यवधान)... आप कृपा करके मेरा माइक बंद मत कीजिएगा, मैं आपसे हाथ जोड़ कर प्रार्थना कर रहा हूँ।...(व्यवधान)... मैं भूपेन्द्र यादव जी को बधाई देता हूँ क्योंकि ये वातावरण सुधारना चाहते हैं। वातावरण सुधारने के लिए आपने जो मंत्रालय लिया है, सबसे पहले मैं उसके लिए आपको बधाई देता हूँ। आप नए मंत्री बने हैं। मैं दिल्ली के विषय में बता दूँ। दिल्ली में दिल्ली सरकार ने सीएनजी, पीएनजी, सारी इंडस्ट्रीज़, सारे vehicles ...(व्यवधान)... सर, मुझे एक मिनट का समय दें।...(व्यवधान)... परंतु भाजपा के मंत्री * और * ने 'गोली मारो सालों को' कह कर ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : जो मेम्बर यहाँ प्रेजेंट नहीं हैं, आप उन पर आरोप नहीं लगा सकते हैं। You are taking names. ...(Interruptions)... That should be expunged. ...(Interruptions)...

श्री सुशील कुमार गुप्ता : सर, मैं आरोप नहीं लगा रहा हूँ, बल्कि मैं यह कहना चाहता हूँ कि इस तरह से वातावरण खराब नहीं करना चाहिए।...(व्यवधान)... वातावरण को ठीक रखें।...(व्यवधान)... मैं आपसे कह रहा हूँ कि इस बिल के अनुच्छेद 15 में किसान को सज़ा देने की बात कही गई है।...(व्यवधान)... सरकार की यह जिम्मेदारी बनती है कि किसान को सज़ा न दें।...(व्यवधान)... सज़ा तो आपने ...(व्यवधान)...कोर्ट में बुलाकर दे रखी है।...(व्यवधान)...

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I have a point of order. ...(Interruptions)...

* Expunged as Ordered by the Chair.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : कृपया आप एक मिनट बैठिए।...**(व्यवधान)**... Point of order! ...**(Interruptions)**... I have allowed a point of order. ...**(Interruptions)**... Yes. ...**(Interruptions)**...

THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, it is point of order under Rule 235. It is very clear that says 'shall not interrupt any Member while speaking by disorderly expression or noises or in any other disorderly manner.'

सर, अगर अपोजिशन के सदस्य ही बोलना चाहते हैं, तो उनकी बातचीत में व्यवधान पैदा करना, उन्हें बोलने न देना, उनके सामने खड़े होकर प्लेकार्ड लगाना, नारेबाजी करना...**(व्यवधान)**... आपका संरक्षण चाहिए। **(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shrimati Vandana Chavan.

श्री सुशील कुमार गुप्ता : सर, आपने मुझे प्वाइंट ऑफ ऑर्डर के लिए बीच में ही रोक दिया।**(व्यवधान)**... मेरी बात तो पूरी होने दीजिए। **(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आपकी बात पूरी हो गई है। **(व्यवधान)**...

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, the mike is not on.**(Interruptions)**... . Sir, it is absolutely a shame that the Government has to now come forward to address the issue of pollution after the Supreme Court directed it. Twenty cities out of the thirty....**(Interruptions)**... . Sir, instead of doing this, this Government is unnecessarily snooping on the people, bringing in companies like Pegasus unnecessarily, and not addressing these issues.**(Interruptions)**... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shrimati Priyanka Chaturvedi.

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : सर... **(व्यवधान)**... प्लीज मुझे बोलने दीजिए। **(व्यवधान)**... सर, मुझे आपने The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021 के बारे में बात करने का मौका दिया है, **(व्यवधान)**... इसके लिए मैं आपकी आभारी हूँ। **(व्यवधान)**... यह जो air quality management Bill है, यह महिलाओं से संबंधित है। **(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Tiruchi Siva, please don't disturb her.(Interruptions)... . Mr. Siva.(Interruptions)...

श्रीमती प्रियंका चतुर्वेदी : सर, हम लोग महिलाओं की सुरक्षा की बात करते हैं, ...(व्यवधान)... हम बेरोजगारी की बात करते हैं, ...(व्यवधान)... हम किसानों की बात करते हैं, ...(व्यवधान)... यह सबको प्रभावित करता है। ...(व्यवधान)... पर सबसे बड़े दुख की बात यह है कि इसी नेशनल कैपिटल में नौ साल की लड़की का बलात्कार हो गया है। ...(व्यवधान)... ये चर्चा करने के लिए तैयार नहीं हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please don't disturb her.(Interruptions)... . I request the other Members who are standing behind her, standing with her, not to disturb her.(Interruptions)... You are not allowing her to speak.(Interruptions)... . Thank you.(Interruptions)... . Now, the hon. Minister to reply.

श्री भूपेन्द्र यादव: सम्माननीय उपसभाध्यक्ष महोदय, हम दिल्ली में वायु प्रदूषण को रोकने के लिए एक स्वतंत्र निकाय की स्थापना करने के लिए यह बिल लेकर आए हैं। ...(व्यवधान)... इस बिल पर अभी श्री दीपेन्द्र सिंह हुड्डा, श्री प्रसन्न आचार्य, श्री आर.एस. भारती, श्री एम. थंबीदुरई, श्री अयोध्या रामी रेड्डी, श्रीमती झरना दास बैद्य, श्री के. आर. सुरेश रेड्डी, प्रो. मनोज कुमार झा, श्री जी. के. वासन, श्री सुशील कुमार गुप्ता, श्रीमती वंदना चव्हाण और श्रीमती प्रियंका चतुर्वेदी जी ने कुछ न कुछ बिन्दु रखने की कोशिश की। ...(व्यवधान)... हालांकि, बिल वायु प्रदूषण पर था, लेकिन सदन में ध्वनि प्रदूषण ज्यादा है ...(व्यवधान)... और मुझे ऐसा लगता है कि जो सदस्य बोलना भी चाह रहे थे, उन्हें भी अनावश्यक रोकने का प्रयास किया गया। ...(व्यवधान)... परन्तु मैं यहाँ स्पष्ट रूप से कहना चाहता हूँ कि हमारी सरकार प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में भारत के पर्यावरण को स्वच्छ बनाने के लिए पूरी तरह से प्रतिबद्ध है ...(व्यवधान)... और इसीलिए हम लोग यह बिल लेकर आए हैं। ...(व्यवधान)... हम यह जानते हैं कि एनसीआर क्षेत्र में जो प्रदूषण की समस्या है, उसे लेकर समय-समय पर न्यायालयों के निर्णय आते रहे हैं। ...(व्यवधान)... लेकिन एनसीआर का जो क्षेत्र है, उसमें जो प्रदूषण है, उसके लिए जो वायु क्षेत्र है, उसके air shed की पहचान करना जरूरी है ...(व्यवधान)... और air shed की पहचान करते हुए दिल्ली और उसके आस-पास के जो समीपवर्ती क्षेत्र हैं, वहाँ हम एक ऐसा mechanism develop करना चाहते थे, जिस mechanism में अनुसंधान भी हो, नवाचार भी हो और आपस में एक coordinated तरीके से इस समस्या का समाधान निकले। ...(व्यवधान)... यहाँ दीपेन्द्र सिंह हुड्डा जी और प्रसन्न आचार्य जी ने दो विषय रखे हैं, जिन्हें मैं आपके सामने स्पष्ट करना चाहता हूँ। ...(व्यवधान)... वे बार-बार इस बिल के सेक्शन 15 का उल्लेख करते हैं, जिसके द्वारा वे किसानों के विषय को लेकर आए। ...(व्यवधान)... लेकिन मैं उन्हें कहना चाहता हूँ कि अगर वे सेक्शन 15 से पहले सेक्शन 14 देखेंगे, तो इसे criminal offence नहीं बनाने का मेन प्रयास सेक्शन 14 में है। ...(व्यवधान)... लेकिन सेक्शन 14 में स्पष्ट रूप से कहा गया है - "Provided that the provisions of this section shall

not apply to any farmer for causing air pollution by stubble burning or mismanagement of agricultural residue." इसको हमने पूरे तरीके से decriminalize किया है ...**(व्यवधान)**... इसमें सुरक्षित रखने का प्रयास किया है। ...**(व्यवधान)**...

प्रसन्न आचार्य जी ने दूसरा विषय यह उठाया है कि दिल्ली के आस-पास किसान बहुत बड़ी संख्या में हैं और किसानों का प्रतिनिधित्व इस बिल में होना चाहिए। ...**(व्यवधान)**... प्रसन्न आचार्य जी, मैं आपको यह बताना चाहता हूँ कि air quality pollution की जो body है, उसका जो Section 3, sub-section (k) है, उसके अनुसार, 'three members, being stakeholders from such sectors as agriculture...'. एग्रीकल्चर से संबंधित एक व्यक्ति इस कमीशन का सदस्य होगा, क्योंकि हम यह जानते हैं कि अगर वातावरण को स्वच्छ बनाना है, तो कृषि के प्रतिनिधियों का इसमें पूरे तरीके से प्रतिनिधित्व होना चाहिए। ...**(व्यवधान)**...

महोदय, मैं आपसे यह कहना चाहता हूँ कि हम जो यह एक mechanism लेकर आए हैं, यह mechanism एनसीआर के वायु प्रदूषण को समाप्त करने के लिए एक स्थायी mechanism होगा, समर्पित mechanism होगा तथा उसके साथ-ही-साथ सहभागी भी होगा। ...**(व्यवधान)**... वह सहभागी इस मायने में होगा कि एक तरफ जहाँ इसमें एक्सपर्ट्स, किसान, ट्रांसपोर्ट और उद्योगों के प्रतिनिधि होंगे, तो वहीं दूसरी तरफ इसमें दिल्ली और एनसीआर की जो समीपवर्ती राज्य सरकारें हैं, उनके भी प्रतिनिधि होंगे। ...**(व्यवधान)**... इस तरह, वायु प्रदूषण की समस्या के समाधान के लिए हम एक तरीके से सहभागी लोकतंत्र के माध्यम से इस institution को खड़ा कर रहे हैं। ...**(व्यवधान)**...

महोदय, मैं कहना चाहूँगा कि इस संस्थान के उद्देश्य में एनसीआर रीजन में वायु प्रदूषण की मॉनिटरिंग करना, उसका अनुसंधान करना, उसके लिए enforcement, विधि को लागू करना आदि शामिल हैं। ...**(व्यवधान)**... हम जो ये सारे सहयोगकारी प्रयास करेंगे, उस संबंध में हम यह भी कहना चाहते हैं कि इस बिल के माध्यम से हम पूरे तरीके से संसद के प्रति accountable होंगे। ...**(व्यवधान)**... इसलिए हमारा जो यह एनसीआर का बोर्ड बनेगा, इसकी रिपोर्ट हर वर्ष संसद के सामने रखी जाएगी। ...**(व्यवधान)**... हम दिल्ली को स्वच्छ वायु और स्वच्छ वातावरण देने के लिए पूरे तरीके से प्रतिबद्ध हैं। ...**(व्यवधान)**... आज जिन भी सदस्यों ने बोला है, उनमें से अधिकतर सदस्यों ने इस बिल का समर्थन किया है। ...**(व्यवधान)**... वायु प्रदूषण का विषय केन्द्र सरकार के अधीन आता है। ...**(व्यवधान)**...

सर, प्रसन्न आचार्य जी ने एक विषय यह उठाया था कि क्या वायु प्रदूषण के लिए देश के बाकी शहरों में भी हमने विभिन्न प्रकार के प्रयास किए हैं? ...**(व्यवधान)**... मैं बताना चाहता हूँ कि हम देश में वायु प्रदूषण की एक पॉलिसी को लेकर आए हैं। ...**(व्यवधान)**... विभिन्न शहरों में हमने विभिन्न प्रकार के संयंत्र भी लगाए हैं, ताकि देश के अंदर जो वायु प्रदूषण है, उसका हम पूरे तरीके से मापन कर सकें और समय-समय पर उसके संबंध में उपाय भी कर सकें। ...**(व्यवधान)**... दुनिया में जलवायु परिवर्तन को लेकर जो भी विषय उठ रहे हैं, उसके प्रति भारत पूरे तरीके से प्रतिबद्ध है। ...**(व्यवधान)**... भारत में जो वैकल्पिक ऊर्जा है, उसमें हमने माननीय प्रधान मंत्री जी के नेतृत्व में टारगेट को पूरे तरीके से प्राप्त किया है। ...**(व्यवधान)**... हमने जो NDC के लक्ष्य तय किए हैं, पर्यावरण के क्षेत्र में हमने उनके मानक बनाए हैं और हम यह कहना चाहते हैं कि एनसीआर रीजन में एक विशेष परिस्थिति में हम इस तंत्र को लेकर आए हैं। ...**(व्यवधान)**... लेकिन इसके

साथ, हम इस सदन में यह कहना चाहते हैं कि हमारी सरकार सभी शहरों में वायु प्रदूषण और ध्वनि प्रदूषण को समाप्त कर देश के पर्यावरण को सुरक्षित करना चाहती है, इसलिए मैं सब सदस्यों से आह्वान करूँगा कि दिल्ली के वायु प्रदूषण को रोकने के लिए यह जो एक प्रगतिशील बिल आया है, इसको पास करने में वे सब मिलकर अपना सहयोग प्रदान करें, धन्यवाद।
...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, I shall first put the Statutory Resolution moved by Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam, Shri M.V. Shreyams Kumar, Shri Derek O' Brien.(Interruptions)... . Shri Shaktisinh Gohil, do you want to say something?(Interruptions)... . Then, you have to go to your seat.(Interruptions)...

SHRI SHAKTISINH GOHIL: Sir, I move my resolution.(Interruptions)... . सर, सरकार की arrogance से हाउस नहीं चल रहा है। ...(व्यवधान)...हाउस के लिए हम जिम्मेवार नहीं हैं। ...(व्यवधान)...हमें राष्ट्र की सुरक्षा की चिन्ता है, किसान की चिन्ता है, मंहगाई की चिन्ता है। ...(व्यवधान)...इसलिए मेरा जो resolution है, उसके लिए हाउस ऑर्डर में रखना सरकार की जिम्मेवारी है। ...(व्यवधान)...सरकार हाउस ऑर्डर में लाए। ...(व्यवधान)...हम बहस चाहते हैं।...(व्यवधान)...हम चाहते हैं कि हाउस चले। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.(Interruptions)... . Thank you.(Interruptions)... . Okay, you have already moved.(Interruptions)... . Now, I put the Statutory Resolution moved by Shri Shaktisinh Gohil to vote.

The question is:

“That this House disapproves the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) promulgated by the President of India on 13th April, 2021.”

The motion was negatived.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The question is:
That the Bill to provide for the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index

and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 31 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

...(Interruptions)...

SHRI BHUPENDER YADAV: Sir, I move:

"That the Bill be passed."

...(Interruptions)...

The question was put and the motion was adopted.

***Disapproving the Essential Defence Services Ordinance, 2021**

and

***The Essential Defence Services Bill, 2021**

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, we have another Statutory Resolution disapproving the Essential Defence Services Ordinance, 2021 and the Essential Defence Services Bill, 2021 which will be discussed together. Now, Shri Elamaram Kareem, do you want to move the Resolution?

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

"That this House disapproves the Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30th June, 2021."

* Discussed together.